

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.440/2004

Friday, this the 20th day of February, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
-Hon'ble Shri S. K. Naik, Member (A)

Bhim Sen Sharma
s/o Late Shri Tika Ram
aged about 53 years
r/o 235, Nilothi, Nangloi
Delhi-41

..Applicant

(By Advocate: Shri T.D.Yadav)

Versus


1. Govt. of NCT of Delhi
through Principal Secretary (Home)
Delhi Secretariat
IP Estate, New Delhi-2
2. Additional DG Cum Inspector General
(Prisons) Central Jail
Tihar, New Delhi-64

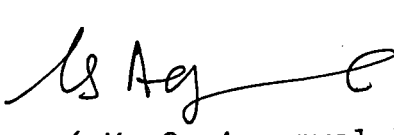
..Respondents

O R D E R (ORAL)

Justice-V.S.Aggarwal:

Learned counsel for applicant states that his revision petition is still pending with the respondents. Once the alternate remedy available as yet has not been exhausted, as for present, without expressing any opinion on the merits of the matter, the petition is dismissed.


(S. K. Naik)
Member (A)


(V. S. Aggarwal)
Chairman

/sunil/